

(2020) 07 P&H CK 0091

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 261 Of 2020 (O&M)

Padam Kumar

APPELLANT

Vs

Managing Director, Uttar Haryana Bijli Vitran Nigam And
Others

RESPONDENT

Date of Decision : 15-07-2020

Acts Referred:

Citation : (2020) 07 P&H CK 0091

Hon'ble Judges : Harnaresh Singh Gill, J

Bench : Single Bench

Advocate : Viney Saini

Final Decision : Allowed

Judgement

Harnaresh Singh Gill, J

Case is taken up for hearing through video conferencing. CM-6168-CWP-2020 has been filed seeking permission to withdraw the main Civil Writ

Petition, which is fixed for 04.09.2020. Learned counsel for the applicant-petitioner states that the grievance of the applicant-petitioner has been

settled by the department.

Notice of the application.

At this stage, Mr. Deepak Manchanda, Advocate, has appeared and accepted notice of behalf of the respondents. He has no objection, if the prayer

of the learned counsel for the applicant-petitioner is allowed.

In view of the prayer made in the application and with no objection from the learned counsel for the respondents, the main Civil Writ Petition is

preponed for today.

The main Civil Writ Petition has been sought to be withdrawn by filing CM-6168-CWP-2020.

In view of the above, CM-6168-CWP-2020 is allowed.

The main Civil Writ Petition is dismissed as withdrawn, as nothing survives.